

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**

LOK SABHA

**UNSTARRED QUESTION NO. 4973.
TO BE ANSWERED ON MONDAY, THE 26TH MARCH, 2018.**

STATE IPR CELLS

4973. SHRI DINESH TRIVEDI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) whether the Government is taking measures to introduce international best practices and new sector specific Intellectual Property rights and if so, the details thereof;
- (b) if not, the reasons therefor;
- (c) whether State Level Intellectual Property Right Cells have been established as proposed in the National IPR Policy of 2016; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्यमंत्री (श्री सी.आर. चौधरी)

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY
(SHRI C.R. CHAUDHARY)**

(a) & (b): India has a well-established legislative, administrative and judicial framework to safeguard Intellectual Property Rights (IPRs), which meets its international obligations while utilizing the flexibilities provided in the international regime to address its developmental concerns. India has a Trade Related Aspects of Intellectual Property Rights (TRIPS) compliant, robust, equitable and dynamic IPR regime. The Government takes measures to adopt best practices in line with our domestic legislation. The IP processes were re-engineered to streamline them and make them more user-friendly through amendments in the Patent Rules, 2003 and revamped Trade Marks Rules, 2017.

No proposal to introduce new sector specific Intellectual Property Rights is under consideration.

(c) & (d): The National IPR Policy recognises the need to build the capacity of the enforcement agencies at various levels, including strengthening of IPR cells in State police forces. After adoption of the National IPR Policy in 2016, IPR Cells have been established in the police department of various States including Mizoram, Karnataka, Punjab and Jammu & Kashmir. Telangana and Maharashtra have also established IP Crime Units. Trainings and capacity building of police officials regarding Intellectual Property Rights enforcement have been conducted in various States. Further, an IPR Enforcement Toolkit for Police is a handbook that serves as a ready reckoner for police officials in dealing with IP Crimes, in particular, Trademark counterfeiting and Copyright piracy.
